

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF S.D. ENGINEERSTECH PVT.LTD.

RELEVANT PARTICULARS

1.	Name of corporate debtor	S.D. Engineerstech Private Limited
2.	Date of incorporation of corporate debtor	08/12/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi (RoC-Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34102DL2010PTC211219
5.	Address of the registered office and principal office (if any) of corporate debtor	C-8, LGF II, East of Kailash New Delhi 110065
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 06th October 2022
7.	Estimated date of closure of insolvency resolution process	04th April 2023 (180 days from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Pradeep Kumar Reg. No.: IBB/IPA-001/IP-P02583/2021-22/13981
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: 7145, Sector -D, Pocket - 7, Vasant Kunj, New Delhi-110070 Reg. Email id: pradeep35in@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for correspondence: EK-147, Eklavya Vihar, Sector-9, Vasundhara, Ghaziabad (U.P.) - 201012 Email id: irp.sdengineerstech@gmail.com
11.	Last date for submission of claims	20th October 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address: As given in column 10 Above

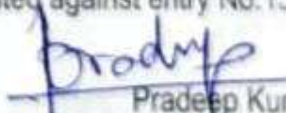
Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the S.D. Engineerstech Private Limited on 06th October 2022.

The creditors of S.D. Engineerstech Private Limited are hereby called upon to submit their claims with proof on or before **20th October 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Pradeep Kumar

Interim Resolution Professional

IBBI/IPA-001/IP-P02583/2021-22/13981

M/s S.D. Engineerstech Private Limited

Date: 09.10.2022

Place: New Delhi

